

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1221 of 2019

IN THE MATTER OF:

India Power Corporation Ltd.

...Appellant

Versus

M/s. Dynamic Cables Ltd. & Anr.

...Respondents

Present:

For Appellant :

Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Ms. Akansha Kaushik and Mr. Aditya Shukla, Advocates

For 1st Respondent:

Mr. Aditya Vijay and Mr. Narendra Singh Bhati, Advocates

For 2nd Respondent :

Mr. Raghavendra M. Bajaj and Mr. Aguish Aditya, Advocates for 'IRP'

ORDER

18.02.2020 Heard the learned counsel for the parties. Hearing concluded. Judgment reserved.

Learned counsel for the parties may submit their written submissions, not exceeding 3 pages, by 24th February, 2020.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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